

Tiger breeding programme

*229. SHRI RAMA CHANDRA KHUNTIA:

SHRI B.K. HARIPRASAD:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether tigers with same genetic make-ups have been relocated from Ranthambore to Sariska recently; if so, the details of reports of the genetic studies carried out to ascertain this fact;
- (b) whether Government is considering breeding wild tigers inside enclosures;
- (c) in which areas this is being implemented and those being considered for implementation;
- (d) whether such an exercise takes away the pre-eminent focus on wild habitat conservation, wherein all bio-diversity is conserved alongwith the tiger;
- (e) whether such an exercise has been approved by the National Board for Wildlife; and
- (f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) One tiger and two tigresses from the Ranthambhore Tiger Reserve have been translocated to Sariska on 28.6.2008, 4.7.2008 and 25.2.2009, as a part of the recovery strategy suggested by the Wildlife Institute of India. As per the findings of the said Institute, the tiger population in Ranthambhore has a comparatively high heterozygosity of 0.52, highlighting the fact that the ill effects of 'inbreeding depression' has not manifested in the population.

(b) to (f) Advisories have been sent to eleven tiger reserves having low tiger density for *in-situ* build up of tiger and its prey populations within the tiger reserve as indicated in the given Statement (See below). This active intervention has been suggested Simply as an "augmentation process" to save tigers from local extinction on account of poaching and other causative factors including left wing extremism, without compromising the protection / safeguards for tiger population outside such enclosures. This is a managerial advisory which falls within the purview of the National Tiger Conservation Authority *vis-a-vis* the provisions of the Wildlife (Protection) Act, 1972.

Statement

Sl. No.	Name of the Tiger Reserve	State
1	2	3
1.	Dampa	Mizoram
2.	Kalakad Mundanthurai	Tamil Nadu
3.	Valmiki	Bihar
4.	Indravati	Chhattisgarh
5.	Manas	Assam

1	2	3
6.	Nagarjunasagar Srisaillam	Andhra Pradesh
7.	Namdapha	Arunachal Pradesh
8.	Sanjay Dubri	Madhya Pradesh
9.	Buxa	West Bengal
10.	Palamau	Jharkhand
11.	Similipal	Orissa

Funds for ST welfare

*230. SHRI PRAVEEN RASHTRAPAL: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Minister is aware of the Prime Minister's directive, in the 51st National Development Council meeting held on 27 June, 2005, for Special Component Plan (TSP) allocation for Scheduled Tribes' welfare;

(b) how much funds were allocated for STs during 2007-08 and 2008-09; and

(c) what efforts were made to obtain adequate allocations?

THE MINISTER OF TRIBAL AFFAIRS (SHRI KANTI LAL BHURIA): (a) Yes, Madam.

(b) As per information received from Planning Commission, during the years 2007-08 and 2008-09, an amount of Rs. 18503.07 crore and Rs. 20237.45 crore respectively have been earmarked by the respective TSP States / UTs for Scheduled Tribes under TSP.

(c) Following efforts were made by the Ministry of Tribal Affairs/ Planning Commission to obtain adequate allocation by the States for STs under TSP:

- i) Letters written to all the concerned States/ UTs to earmark funds as per the guidelines.
- ii) Planning Commission held review meetings to ensure that the State Governments earmark funds at least in proportion to the population of Scheduled Tribes.
- iii) Mid-term Appraisal is done by the Planning Commission.
- iv) Ministry of Tribal Affairs has requested the Planning Commission to emphasise for implementation of TSP while considering Annual Plan of the State.

Liability of Kingfisher Airlines to oil companies

*231. SHRI M.V. MYSURA REDDY:

SHRI NANDAMURI HARIKRISHNA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it has come to the notice of the Ministry that Kingfisher Airlines owes Rs. 160 crore to IOC, Rs. 336 crore to HPCL and Rs. 290 crore to BPCL;